

**GOVERNMENT OF INDIA  
PANCHAYATI RAJ  
LOK SABHA**

STARRED QUESTION NO:34  
ANSWERED ON:03.07.2009  
DEVOLUTION OF POWERS TO PANCHAYATI RAJ INSTITUTIONS  
Meinya Dr. Thokchom

**Will the Minister of PANCHAYATI RAJ be pleased to state:**

- (a) whether devolution of power to the Panchayati Raj Institutions (PRIs) has been effected throughout the country;
- (b) if so, the progress made in this regard;
- (c) if not, the reasons therefor and the corrective action taken by the Government in this regard;
- (d) whether all the States have the three-tier system of the PRIs; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF PANCHAYATI RAJ (Dr.C.P.JOSHI)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN PARTS (a), (b), (c), (d) and (e) OF LOK SABHA STARRED QUESTION NO.34 DUE FOR REPLY ON 3.7.2009, REGARDING DEVOLUTION OF POWERS TO PANCHAYATI RAJ INSTITUTIONS.

(a) & (b): All States & Union Territories (UTs) to which the provisions of Part-IX of the Constitution apply have their respective Panchayati Raj legislations which provide for the devolution of powers and functions upon the Panchayats at various levels. However, the extent of actual devolution varies among the States. Details of functions as listed in the Eleventh Schedule and assigned by States and UTs to PRIs through legislations are at Annexure-I.

(c): The Union Government has been persuading States and UTs to devolve functions and corresponding funds and functionaries upon PRIs as stipulated in the Constitution. Moreover, Panchayat Empowerment and Accountability Incentive Scheme intends to incentivize States for empowerment of Panchayats and enhancing accountability.

(d)&(e): Three tier system of PRIs is stipulated across the country where Part IX of the Constitution applies, except in 7 States and UTs where two tier PRIs are required based on population criterion of below 20 lacs. Details are at Annex. II.